

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).33032/2018

(Arising out of impugned final judgment and order dated 09-03-2017 in PIL No.67617/2014 passed by the High Court Of Judicature At Allahabad)

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 92726/2021 - APPLICATION FOR PERMISSION

IA No. 7380/2022 - MODIFICATION OF COURT ORDER

IA No. 166789/2021 - MODIFICATION OF COURT ORDER)

Date : 29-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Dr. Rajeev Dhavan, Sr. Adv.
Mr. Arjun Harkauli, AOR
Ms. Neha Verma, Adv.

For Respondent(s) Mr. C.S. Vaidyanathan,, Sr. Adv.
Mr. Ardhendhumauli Kumar Prasad,, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas,, Adv.

Mr. Adith Nair, Adv.
Mr. Narinder Kumar Verma, Adv.
Mr. Vikas Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned Senior Counsel appearing for the respective parties. It is submitted that exchange of pleadings are complete in this case. Registry to ensure listing of the case for final hearing on its own turn.

In the meantime, interim order passed on 30.01.2023 would continue.

(DEEPAK JOSHI)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)